

O.A. No.107/93 Dt. 18.6.1993.

None present for the applicant.
Shri Ravi Shetty is present for the Respondents. ~~Shxx~~

Admit. Shri Ravi Shetty files reply. Rejoinder, if any, within four weeks. The matter to appear before the Registrar for completion of pleadings on 20.8.1993 and then on sine die list.

(USHA SAVARA)
MEMBER(A)

(M.S.DESHPANDE)
VICE-CHAIRMAN

O.A.107/93.

Dt. 20.8.1993.

Mr.R.S. Palkar, Counsel for the applicant. Mr.Ravi Shetty, for Mr. R.K. Shetty, Counsel for respondents. Since the reply of respondents has already been filed in the matter. Keep this matter in the sine-die list. At the time of fixing the date of hearing notice may be issued to the Respondent and to the Counsel for the applicant.

Registrar.

Dated: 18-2-94.

None for the applicant. Shri R.K. Shetty for the respondents.

Shri Shetty states that he has received a telephonic message from the applicant's Advocate Shri Palkar that he wants to withdraw the original application unconditionally. M.P. No. 189/94 is for the same purpose. That is allowed and O.A. No. 107/93 is allowed to be withdrawn unconditionally. No order as to costs.

M.P. no. 189/94
for withdrawing
the O.A. No. 107/93.
on 18/2/94.

2/7/2/94

Order/Judgement despatched
to Applicant Respondent (s)
on 18/2/94

7/13

(M.R.K. Kollathkar) M(A)

(M.S. Deshpande) V.C.